

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 17
CP No. (IB)-313/7/JPR/2019
Under Section 7 of IBC, 2016

In the matter of:

M/s Reckon Industries Limited & Ors.

....Financial Creditor

Versus

M/s Warm Forging Pvt. Ltd. & Ors.

.....Corporate Debtor

Coram: HON'BLE DR. P. S. N. PRASAD, JUDICIAL MEMBER
HON'BLE MR. RAGHU NAYYAR, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Financial Creditor : Shahrukh Panwar, Adv.
For the Corporate Debtor : Anurag Bhat, Adv.
Lokesh Pathak, Adv.

ORDER

Heard the submissions made by the Counsel for the Applicant and the Counsel for the Corporate Debtor. Counsel for the Corporate Debtor has filed its reply but the same is not available on record. Hence, the Registry is directed to trace it and place it on record before the next date of hearing. A copy of the same shall be provided to the Counsel for the Applicant also by the Counsel for the Corporate Debtor. Counsel for the Applicant prays for time to file rejoinder. The request for time as sought by the counsel is acceded to. Two weeks' time is granted to file rejoinder, if any.

It is brought to our notice that IA No. 439/JPR/2019 is pending in this matter. Issue notice to respondents in the said IA. Reply, if any, may be filed within two weeks from the receipt of the notice.

List the petition along with all pending IAs on 11.05.2021.

--Sd--
(Raghu Nayyar)
Technical Member

April 08, 2021
S.D

--Sd--
(P. S. N. Prasad)
Judicial Member